

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.- 302
IB- 38/ND/2020

IN THE MATTER OF:

M/s Jain Timber Pvt. Ltd.

Vs

M/s Parsvnath Developers Ltd.

...Applicant

...Respondent

SECTION

Under Section – 10 of IBC, 2016

Order delivered on 20.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sameer Gupta

For the Respondent :

ORDER

In course of hearing it has come to our notice that petitioner has not complied the provisions contained under Section 10(3)(a) and is directed to comply the same and also directed to file the list of shareholders before the next date of hearing.

List the case on **10.02.2020**.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)